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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CALCUTTA BENCH**

CA - 350/01363/2017

Ritu Soni, W/o. Mangaljit Singh, aged about 41 years, working as 'Senior Auditor' under the control of Joint Controller of Defence Accounts, Area Accounts Office (ANC) Buniyadabad, Port Blair, at present residing at 7/2, B-Street, Near Ayyaappa Temple, Buniyadabad, Andaman & Nicobar Island, Port Blair - 744102.

....Applicant

-Vs-

1. Union of India service through The Secretary, Ministry of Defence, Govt. of India, South Block, New Delhi - 110001.

2. Controller General of Defence Accounts, Ulan Batar Road, Palam, Delhi Cantt - 110010.

3. Controller of Defence Accounts (IDS), Room No. 130, Rajaji Marg, Kashmir House, New Delhi - 110011.

4. The Joint Controller of Defence Accounts, Area Accounts Office (ANC), Buniyadabad, Port Blair - 744102.

5. Accounts Officer, The Area Accounts Office (ANC), Buniyadabad, Port Blair, Pin - 744102.

6. Accounts Officer, The Area Accounts Office (ANC), Buniyadabad, Port Blair, Pin 744102.

....Respondents

Date of order : 22.09.2017

No.O.A.350/1363/2017

**Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member****Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

For the applicant : Ms. C. Sinha, counsel

For the respondents : None

**ORDER (ORAL)****Dr.(Ms.)Nandita Chatterjee, A.M.**

Heard Id. counsel for the applicant. The applicant has sought relief to set aside and to quash the Admin Order No.109 dated 09.06.2017 as well as the letter No. AN/I/1005/TFR/Out-VIII dated 21.06.2017; to set aside and quash the letters dated 13.07.2017, 28.07.2017 & 16.08.2017 and to allow the applicant to continue at Area Accounts Office (AAC), Buniyadabad, Port Blair till completion of the tenure period.

2. Id. counsel for the applicant draws our attention to a representation dated 11.09.2017(Annexure A/13) preferred to Respondent No.3 and Respondent No.4 wherein the applicant has prayed that the relieving order dated 21.06.2017 may be recalled and that she may be retained in the office of the AAC(ANC), Buniyadabad, Port Blair.
3. Accordingly Respondent No.3 is directed to dispose of the representation of the applicant dated 11.09.2017(Annexure A/13) by passing a reasoned and speaking order within 2 weeks from the date of receipt of a copy of this order. Once a reasoned and speaking order is issued, the same should be communicated to the applicant within one week of the same.

*hch*

4. The Id. counsel for the applicant strongly presses for stay of the orders dated 09.06.2017 and 21.06.2017. From the annexed records, it is seen that vide order dated 14.06.2017, the Senior Accounts Officer(AN) i.e. the Respondent No.5 has conveyed that as approved by the competent authority, a substitute has been posted against the post that the applicant was directed to join vide order dated 09.06.2017 and respondent No.4 was directed to issue an administrative order regarding posting of the concerned individuals including the applicant. No such administrative order has been brought to our notice. In this context, the order dated 09.06.2017 does not appear to have been modified despite the orders of the Respondent No.5. Hence, the Respondent No.5 is directed to ensure that unless already so issued, the administrative order consequent to his orders dated 14.06.2017(Annexure A/5) is issued immediately in case of the applicant.

5. A copy of this order along with the paper book may be transmitted to the Respondent No.5 by the Registry for which Id. counsel for the applicant shall deposit the cost within one week.

6. With the above observations, the O.A. is disposed of. No order as to cost.

(Dr. N. Chatterjee)  
Administrative Member  
sb

(A.K. Patnaik)  
Judicial Member